

BY SPEED POST

691



GOVERNMENT OF KERALA

No. 9302/F3/11/SCSTDD

**Scheduled Castes/Scheduled Tribes
Development (F) Department,
Thiruvananthapuram, Dated:20/02/2012.**

From

The Principal Secretary

To

**The Secretary General,
National Human Rights Commission,
Faridkot House, Copernicus Marg,
New Delhi - 110 001.**

N.H.R.C.
C.R. UNIT
12 MAR 2012
Py. No. 28733

Sir,

**Sub:- Scheduled Castes Scheduled Tribes Development
Department - National Human Rights Commission -
Recommendations of the report on Prevention of Atrocities
against Scheduled Castes by Shri.K.B.Saxena - reg:**

**Ref:- (1) D.O.Letter No.20/1/2004 - PRP&P dated 04/05/2011
together with the recommendations of the report on
Prevention of Atrocities against Scheduled Castes by
Shri.K.B.Saxena, of Justice K.G.Balakrishnan,
Chairperson, National Human Rights Commission,
addressed to Shri.V.S.Achuthanandan, the then Chief
Minister of Kerala**

**(2) Your D.O.Letter No.20/1/2004 - PRP&P dated
04/01/2012**

**Inviting attention to the reference cited, I am directed to inform you
as follows:**

**In response to the D.O.Letter cited (1st) a higher level meeting was
convened by this Department to initiate concrete steps on the
recommendation of National Human Rights Commission by
Shri.K.B.Saxena, and based on the decision of the meeting action are
being taken. Some of the major actions taken are:-**


JS (ABA)
13/3
JS - on tour
14/3/2012
16/7/12
14/3/12
341/DSCR/omit
15/3/12

26 Rajendran JS
20/3

- 690
- (1) Reviewed the representation of Scheduled Castes in PSUs and steps taken to fill up the vacancy, if any noticed.
 - (2) Labour & Rehabilitation Department has been requested to include one member from Scheduled Castes Development Department in the committees which look into the issues of child labour/migrant labour.
 - (3) Revenue Department has been requested to expedite action to give possession of the assigned land, to the landless members of Scheduled Castes and to assign land to the current possessors.
 - (4) The Centre for Development Studies has been requested to conduct an impact study on the utilisation/diversion of funds allotted exclusively for the welfare measures of Scheduled Castes Community.

The recommendations of the National Human Rights Commission are being carried out by this Government and final Action Taken Report will be furnished soon.

Yours faithfully,


Dr.S.SUBBIAH,
Principal Secretary.